

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Teeth Lok Sabha)

FORTY-SEVENTH REPORT

(Presented on 13-12-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-seventh Report.

2. The Committee met on 11 December, 1995 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1995 (*Amendment of article 324*) by Shri Chitta Basu.

(2) The Constitution (Amendment) Bill, 1995 (*Amendment of article 51A*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1995 (*Amendment of article 324*), by Shri Chitta Basu.

The Bill seeks to amend article 324 of the Constitution with a view to provide that the Election Commission shall, before taking any decision as to the holding of or postponement of elections to Parliament or to the Legislature of a State, consult all political parties which are registered with it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1995 (*Amendment of article 51A*) by Shri Chitta Basu.

The Bill seeks to amend article 51A of the Constitution with a view to providing that it shall be the duty of every citizen of India to cast vote at elections, if he is eligible to do so under the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to three Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

(1) The Constitution (Amendment) Bill, 1995 (*Insertion of new article 31*) by Shri Sultan Salahuddin Owaisi.

(2) The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1995 by Shri Basudeb Acharia.

The Committee further recommend that the remaining Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
December 11, 1995

Agrahayana 20, 1917 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 1995 (<i>Insertion of new article 31</i>) by Shri Sultan Salahuddin Owaisi.	52 of 1995	A	2 hours
2.	The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1995 by Shri Basudeb Acharia.	73 of 1995	A	2 hours
3.	The Constitution (Amendment) Bill, 1995 (<i>Amendment of article 345, etc.</i>) by Shri Syed Shahabuddin.	72 of 1995	B	2 hours

LOK SABHA

BULLETIN—PART II

(General information relating to Parliamentary and other matters)

Monday, January 29, 1996/Magha 9, 1917 (Saka)

No. 4511

**Members of the Committee on Absence of Members from the Sittings
of the House**

The Speaker has nominated the following members to the Committee on Absence of Members from the Sittings of the House with effect from 4 February, 1996:—

1. Dr. Kartikeswar Patra
2. Shri E. Ahmed
3. Dr. Asim Bala
4. Shri Satyendra Nath Brohmo Chaudhury
5. Shri Shiv Raj Singh Chauhan
6. Prof. Ashokrao Anandrao Deshmukh
7. Shri Nurul Islam
8. Shri Vinaya Katiyar
9. Shri Gulam Mohammad Khan
10. Dr. P. Vallal Peruman
11. Shri Harish Narayan Prabhu Zantye
12. Shri A. Venkata Reddy
13. Dr. Jayanta Rongpi
14. Shri Motilal Singh
15. Shri Prakash Narain Tripathi

2. Dr. Kartikeswar Patra has been appointed Chairman of the Committee.

No. 4512

Members of the Committee on Government Assurances

The Speaker has nominated the following members to the Committee on Government Assurances with effect from 4 February, 1996:—

1. Shri Basudeb Acharia
2. Shri Vishveshwar Bhagat
3. Shri Gurcharan Singh Dadhahoor
4. Shri Santosh Kumar Gangwar
5. Shri P.P. Kaliaperumal
6. Shri Prabhu Dayal Katheria
7. Shri Shailendra Mahto
8. Shri Harpal Panwar
9. Shrimati Suryakanta Patil
10. Shri Shashi Prakash
11. Shri V. Sreenivasa Prasad
12. Shri J. Chokka Rao
13. Shri Asht Bhuja Prasad Shukla
14. Shri Ummareddy Venkateswarlu
15. Shri V.S. Vijayaraghavan

2. Shri Basudeb Acharia has been appointed Chairman of the Committee.

No. 4513

Members of the Committee on Papers Laid on the Table

The Speaker has nominated the following members to the Committee on Papers Laid on the Table with effect from 4 February, 1996:—

1. Shri T.J. Anjalose
2. Shri Narain Singh Chaudhari
3. Shri M. Krishnaswamy
4. Dr. N. Murugesan
5. Shri Subhash Chandra Nayak

6. Shri Govindrao Nikam
7. Shri Chandresh Patcl
8. Shri Somabhai Patcl
9. Shri N.J. Rathava
10. Shri Sanipalli Gangadhara
11. Shri Ebrahim Sulaiman Sait
12. Shri Morcshwar Save
13. Shri Brij Bhushan Sharan Singh
14. Shri Khelsai Singh
15. Shri Braja Kishore Tripathy

2. Shri T.J. Anjalose has been appointed Chairman of the Committee.

No. 4514

Members of the Committee on Subordinate Legislation

The Spcaker has nominated the following members to the Committee on Subordinate Legislation with effect from 4 February, 1996:—

1. Shri Amal Datta
2. Shri Prithviraj D. Chavan
3. Shrimati Bhavna Chikhalia
4. Shri V. Dhananjaya Kumar
5. Shri Dharampal Singh Malik
6. Shri Simon Marandi
7. Shri M.V.V.S. Murthy
8. Shri D. Pandian
9. Shri Rajendra Kumar Sharma
10. Shri K.G. Shivappa
11. Shri Pratap Singh
12. Prof. K.V. Thomas
13. Shri Umrao Singh
14. Shri Swarup Upadhayay
15. Shri Ram Sharan Yadav

2. Shri Amal Datta has been appointed Chairman of the Committee.

No. 4515

Nomination of Members from Lok Sabha on the Joint Committee on Salaries and Allowances of Members of Parliament

In pursuance of the provisions contained in sub-section (1) of Section 9 of the Salary, Allowances and Pension of Members of Parliament Act, 1954, the Speaker has nominated the following members from Lok Sabha to serve on the Joint Committee of Houses of Parliament for the purpose of making rules under the said Section, with effect from 4 February, 1996:—

1. Shri Anil Basu
2. Shri Somjibhai Damor
3. Shrimati Girija Devi
4. Shri Jangbir Singh
5. Dr. G.L. Kanaujia
6. Maj. Gen. (Retired) Bhuwan Chandra Khanduri
7. Shri Shantaram Potdukhe
8. Shri G. Ganga Reddy
9. Shri Uday Pratap Singh
10. Vacant

N.B.— The Chairman will be elected by the Committee itself under Section 9(2) of the Salary, Allowances and Pension of Members of Parliament Act, 1954.

No. 4516

Members of the Committee on Private Members' Bills and Resolutions

The Speaker has nominated the following members to the Committee on Private Members' Bills and Resolutions with effect from 15 February, 1996:—

1. Shri S. Mallikarjunaiah
2. Shri Kirip Chaliha
3. Md. Ali Ashraf Fatmi
4. Shri Z.M. Kahandole
5. Dr. Viswanatham Kanithi

6. Shri Keshari Lal
 7. Shri Birsingh Mahato
 8. Shri Siddappa Bhimappa Nyamagouda
 9. Shri Chandresh Patel
 10. Shri Sivaji Patnaik
 11. Shri Khagapati Pradhani
 12. Dr. Lal Bahadur Rawal
 13. Shri Amar Pal Singh
 14. Shri Sant Ram Singla
 15. Shri Surajbhanu Solanki
2. Shri S. Mallikarjunaiah has been appointed Chairman of the Committee.

S.N. MISHRA,
Secretary-General.